

As regards 1980-81, while the indigenous production would fall short of the domestic demand for fertilizers, it is difficult to quantify the exact gap.

(b) Imports of Fertilizers

Year	Quantity in terms of nutrients (N+P+K in lakh tonnes)	C&F Value (Rupees in Crores)
1970-71	6.30	76.78
1971-72	9.97	89.96
1972-73	11.94	121.26
1973-74	12.44	176.95
1974-75	16.12	599.13
1975-76	15.54	699.45
1976-77	10.51	229.37
1977-78	15.21	394.95
1978-79	19.88	458.66
1979-80	20.05	555.34

It is not in public interest to disclose the details of the proposed imports of fertilizers for the year 1980-81.

Share Holders of Bata Shoe Company

1827. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) description of the principal shareholders of Bata Shoe Company;

(b) value and number of shares held by each;

(c) whether the company was charged by the MRTP Commission with restrictive and monopolistic trade practices;

(d) if so, details of the charges; and

(e) what action, if any, has been taken on the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Information relating to the names of the principal shareholders of Bata India Ltd. and the value and number of shares held by each as per the annual returns of the company made upto 18-5-1979 is given below:—

Names of principal shareholders	Number of equity shares held of Rs. 10/- each
1. Leader A.G. St. Moritz, Switzerland.	12,00,000
2. Mr. Charles Joseph Sequeira & Mrs. Oolila Sequeira, Goa.	1,210
3. Mrs. Bimla Sawhney, Delhi.	1,500
4. Smt. Anita Picarde, Bombay.	1,000
5. Mr. Basant Kumar Bhuwalka, Calcutta.	1,700
6. M/s. Jai Commercial Company Ltd., Delhi.	5,000

(c) to (e). Yes, Sir. The Monopolies and Restrictive Trade Practices Commission instituted an enquiry against M/s Bata India Ltd. on 5-3-1974 under Section 10(a) (iii) of the M.R.T.P. Act, 1969 on the basis of an application filed by the Registrar of Restrictive Trade Agreements alleging, with regard to the sale of footwear, that the price lists circulated by the company to wholesalers, dealers, etc. and the agreements entered into with these parties revealed restrictive trade practices such as full-line forcing, payment of discount/bonus and resale price maintenance. It was also alleged that the agreements between the company and different manufacturers whose

products were purchased and marketed by the company revealed several restrictive trade practices which have the effect of preventing, distorting and restricting competition, restricting the flow of capital and resources into the stream of production and manipulation of prices and conditions of delivery.

The Commission passed an order in the matter on 15-5-1975 imposing certain modifications in the standard agreement entered into by the company with the wholesales and the price lists circulated by the company and also ordering immediate discontinuance and prohibiting further repetition of the restrictive trade practices of full-line forcing, resale price maintenance and other practices specified in the Commission's order. The company filed an affidavit of compliance on 19-9-1975. The same having been accepted by the Commission on 26-9-1975, the matter was closed.

Capital Structure of Hindustan Lever

1828. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) present capital structure of Hindustan Lever, a subsidiary of the Multi-National Corporation Unilever, London;

(b) who are its principal shareholders and value and number of shares held by each;

(c) whether this company was charged by the MRTP Commission with Monopolistic and restrictive trade practice; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Hindustan Lever Ltd. has an authorised capital of Rs. 35 crores divided

into 8,50,00,000 shares of Rs. 10/- each, out of which 2,91,63,940 shares are subscribed and fully paid-up.

(b) Details relating to the top 12 shareholders of Hindustan Lever Ltd. as on 15-5-1980 are given below:—

Names of the shareholders	No. of shares (of Rs. 10/- each) held
1. Unilever Limited	1,48,73,610
2. Unit Trust of India	10,83,492
3. Life Insurance Corpn.	6,05,619
4. Oriental Fire & General Insurance Company.	3,39,936
5. New India Assurance Co..	4,29,685
6. United India Fire & General Insurance Co.	3,64,715
7. National Insurance Co. Ltd.	2,06,502
8. General Insurance Corpn. of India	1,46,352
9. Industrial Investment Trust Ltd.	52,112
10. Bank of India	54,177
11. Mr. Vasant J. Sheth	35,411
12. Calcutta Hospital & Nursing Home Benefits Association Ltd.	28,251

(c) and (d). Yes, Sir. The Monopolies and Restrictive Trade Practices Commission instituted two enquiries against Hindustan Lever Ltd. for indulging in restrictive trade practices, the details whereof are given as under:—

- (1) A notice of enquiry was issued on 5th July, 1974 wherein it was alleged that M/s. Hindustan Lever Ltd. were indulging in restrictive trade practices regarding resale price maintenance and